

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

110. IA/3599/2024 IN C.P. (IB)/1152(MB)2023

IN THE MATTER OF

Vivriti Capital Limited

Vs

Green Soul Ergonomics Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP: Adv. Shweta Nair (VC)
For the Respondent:

ORDER

IA 3599/2024:- The prayer in the present case is for taking on record the Report of the COC. The same is taken on record. IA is **disposed of**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)